

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 314 OF 2025**

IN THE MATTER OF:

News Item titled " Satellite Data Shows Manipur Lost 52000 Acres of Forest in 4 Years: Study " appearing in the NDTV dated 06.06.2025.

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1.	Reply on behalf of respondent no. 1 (CPCB) in compliance to Hon'ble NGT order dated 04.07.2025 in O.A No. 314/2025.	
2.	Annexure –I A copy of Government of Manipur Gazette dated 29.12.2021 regarding The Manipur Forest Rules, 2021	
3.	Annexure-II A copy of letter dated 14.07.2025 issued by CPCB to Manipur PCB.	

Srinivas Vishven

**Filed by Adv. Srinivas Vishven
On behalf of Central Pollution Control Board**

Place: Delhi

Dated: 30.07.2024

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News Item titled " Satellite Data Shows Manipur Lost 52000 Acres of Forest in 4 Years: Study " appearing in the NDTV dated 06.06.2025.

REPLY ON BEHALF OF RESPONDENT NO. 01 i.e. CENTRAL POLLUTION CONTROL BOARD

1. That the Hon'ble National Green Tribunal Principal Bench (hereinafter referred to as "Hon'ble NGT (PB)") vide order dated 04.07.2025 in Original Application (hereinafter referred to as "OA") No. 314 of 2025 (PB), has impleaded Central Pollution Control Board (hereinafter referred to as "CPCB") as respondent in the instant matter. Thereby, the reply is made in this instant OA in succeeding paragraphs.
2. That, the present matter has been registered *Suo-Moto* by the Hon'ble NGT, Principal Bench based on News Item titled " Satellite Data Shows Manipur Lost 52,000 acres of Forest in 4 Years: Study" appearing in the NDTV dated 06.06.2025. As per the news article, a study conducted by Suhora using satellite data allegedly revealed that states lost approximately 52,000 acres of forest cover between 2021 and 2025. As per the news article, the study attributes this alleged sharp decline primarily due to the rapid expansion of opium poppy cultivation, which has driven widespread forest-clearing and illegal logging, unsustainable fuelwood collection and unregulated infrastructure development.



3. That, it is humbly submitted that CPCB is constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981") and The Environment (Protection) Act, 1986 (hereinafter referred to as "E (P) Act, 1986"). State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) in every State/Union Territory have been constituted under Section 4 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 5 of the Air (Prevention and Control of Pollution) Act, 1981 and are responsible for implementation of the provisions of both the Acts in their respective State/Union Territory.
4. That, in the context of the alleged reported loss of approximately 52,000 acres of forest cover in the State of Manipur between the years 2021 and 2025, it is respectfully submitted that the Government of Manipur has duly notified the Manipur Forest Rules, 2021 (a copy of which is annexed herewith and marked as **Annexure-I**). These Rules have been framed in exercise of powers conferred under the Indian Forest Act, 1927, and are intended to safeguard reserved and protected forests. It includes provisions for protection against fire, hunting, and shooting, regulation of rights and privileges in reserved forests, preservation of trees in protected forests, regulation of tree felling, transit of forest produce, duties of forest and revenue officers, prevention of encroachment, eviction procedures, penalties, and rewards. In light of the above, it is respectfully submitted that response from the concerned Respondents, who have jurisdiction over forest lands in the State of Manipur, would be important to adjudicate the matter.



5. That, it is respectfully submitted that the Central Pollution Control Board (CPCB), vide its official communication dated 14th July, 2025 (annexed herewith and marked as **Annexure-II**), has referred the matter to the Manipur Pollution Control Board for furnishing a detailed status report on the subject. However, as on 29/07/2025 the response from the said Board is awaited.
6. That, the answering respondent no. 1 craves leave of the Hon'ble Tribunal to file additional reply, if required, in future.
7. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Court in the instant OA.

Sharandeep

(Sharandeep Singh)

Scientist 'E'

Central Pollution Control Board



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AFFIDAVIT

I, Sharandeep Singh, aged about 45 years in the capacity of Scientist-E, having office at the Delhi, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and sincerely state on oath as follows:

1. That the deponent is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



Sharandeep

DEPONENT

शरणदीप सिंह / Sharandeep Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Mo Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION
30 JUL 2025

Verified at Delhi on this day of _____ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.



DEPONENT

शरणदीप सिंह / Sharandeep Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
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Parvesh Bhawan, East Arjun Nagar, Delhi-110032



ATTESTED
NOTARY PUBLIC, DELHI
GOVT. OF INDIA

30 JUL 2025

Wildlife (Protection) Act, 1972;

- (h) “Deputy Conservator of Forests (DCF)” means and includes a Deputy Conservator of Forests, Divisional Forest Officer (DFO) in charge of a Forest Division;
- (i) “e-TP” means electronic Transit Pass issued by the Forest Department, Manipur through Online Portal with a secured QR or any other code;
- (j) “FCA” means Forest (Conservation) Act, 1980 and Rules & Guidelines made thereunder;
- (k) “Forest Development Agency (FDA)” means federation of JFMCs;
- (l) “Forest land” means any area recorded as forest in the Government record irrespective of its ownership or classification thereof;
- (m) “Forest Offence” means an offence punishable under the Act, or any Rule made thereunder;
- (n) “Forest Officer” means Deputy Conservator of Forest, Assistant Conservator of Forest, Range Forest Officer (RFO), Deputy Ranger, Forester, Head Forest Guard or Forest Guard or any person appointed by the Government of Manipur as such to discharge any function of a Forest Officer under the Act or any Rule made thereunder;
- (o) “forest-privilege” means any favour, not being a right, and subject to withdrawal by the State Government anytime, granted to permanent residents of a recognized village by the State Government with regard to pasture or forest-produce in a Reserved or Protected forest of the village in which they reside or in the neighbourhood to meet their bona fide livelihood needs, based on forest produce;
- (p) “Forest Produce” means the flora, fauna, minerals or any other item as defined under the Indian Forest Act, 1927;
- (q) “FRA” means the “Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006” and Rules made thereunder;
- (r) “Government” means the Government of Manipur;
- (s) “Indian Forest (Manipur Amendment) Act, 2018” (hereinafter IFMA 2018) is an Amendment Act within the framework of the Indian Forest Act, 1927 or its application in the State of Manipur;
- (t) “Joint Forest Management Committee (JFMC)” means a democratic, decentralized and transparent local institution of forest and forest fringe

- dwelling communities, that is part of the Gram Sabha fully or partially and set up as per the provisions of JFM Rules/Guidelines of the State;
- (u) “Online Portal” means the web application developed by the Forest Department for the purpose of issue of Permits and Transit Passes (TPs) secured with QR code or any other code;
 - (v) “PCCF & HoFF” means the Principal Chief Conservator of Forests & Head of Forest Force who is also the Head of the Forest Department, Government of Manipur;
 - (w) “Range Forest Officer (RFO)” means Forest Officer/Official in charge of the Forest Range;
 - (x) “Schedule” means the Schedule appended with these rules;
 - (y) “Section” means a section of the Act;
 - (z) “State” means the State of Manipur;
 - (aa) “WBI Rules” means Manipur Wood Based Industries (Establishment & Regulation) Rules, 2018 and as amended from time to time;
 - (bb) “weapon” includes ammunition, bows and arrows, explosives, fire arms, hooks, knives, poison, snares, catapult and traps and any instrument or apparatus or substance capable of anaesthetizing, decoying, destroying, wounding or killing a wild animal;
 - (cc) “wildlife” means any animal, aquatic or land vegetation which forms part of any habitat including Reserved Forests, Protected Forests, Un-classed forests, Protected Areas, Wetland etc.;
 - (dd) “Wildlife Act” means Wildlife (Protection) Act, 1972 amended from time to time;
 - (ee) “wild animal” means any animal specified in Schedule-I to IV of Wildlife (Protection) Act, 1972 as amended from time to time and found wild in nature;
 - (ff) “Working Plan” includes Management Plan or Working Scheme which is a document of technical nature approved by the State Government or the Central Government or a Competent Authority appointed by the State Government or the Central Government, as the case may be, laying the prescriptions for the scientific management of a specified forest area;
 - (gg) Words and expressions used but not defined in these rules shall have the meanings assigned to them in the Act.

CHAPTER-II

PROTECTION OF RESERVED AND PROTECTED FORESTS FROM FIRE

A. Reserved Forests

[Section 26 (1)(b)]

3. **Kindling etc. of fire on roads or paths adjoining or passing through Reserved Forests prohibited.**—Except at such places as may from time to time be notified by the Deputy Conservator of Forests, no person shall kindle any fire or leave any fire burning upon any public or private road or path which adjoins or passes through a Reserved Forest but does not form part of such forest.
4. **Precautions to be taken in making ash-manure near a Reserved Forest.-**
 - (1) Any person desirous of burning on land within 500 (five hundred) meters of a Reserved Forest, any agricultural crop, wood, grass, weeds or other inflammable material, shall collect such material into heaps and burnt it heap by heap in such a manner that the fire may not extend to the surrounding area or endanger the Reserved Forest. He shall take following precautions,-
 - (i) he shall not burn such material when a high wind is blowing;
 - (ii) he shall take extra precaution during dry season i.e., between the months of November to May and extinguish before leaving the place; and
 - (iii) he shall give notice of his intention to burn such material at least one week before hand to the nearest Forest Beat Office or the Forest Range Office under whose jurisdiction such land lies.
 - (2) No person shall ignite materials for making ash-manure in any field within 200 (two hundred) meters from the boundary of a Reserved Forest, unless,—
 - (i) there is, between such boundary and the spot on which such materials are ignited, a space of at least 12 (twelve) meters in width, which is clear of vegetation capable of carrying fire from such spot to the forest; and
 - (ii) such other precautions like employing watchers etc. are taken as are reasonably necessary to prevent fire from spreading to the nearby forest area.
5. Any person collecting inflammable forest produce such as grass and bamboo, and any holder of a permit to collect such produce from a Reserved Forest shall stock it in an

open space at such a reasonable distance from the forest as the Divisional Forest Officer may by general or special order prescribe, and shall isolate the stock in such a manner as if they catch fire, the fire shall not be able to spread to the surrounding area or endanger the Reserved Forest.

6. **Kindling of fire within 200 meters from a Reserved Forest prohibited.**—Except for the purposes of making ash-manure as in rule 4 (2), no fire shall be kindled elsewhere than in a place used as a human dwelling or in premises appertaining to such dwelling within a distance of 200 (two hundred) meters from the boundary of a Reserved Forest without the previous written permission of a Forest officer not below the rank of a Range Forest Officer.
7. **Precautions to be taken in kindling fire beyond 200 meters from a Reserved Forest.**—No person shall kindle any fire or leave any fire burning at any place which is at a distance greater than 200 (two hundred) meters from the boundary of a Reserved Forest but from which the fire may, by natural means spread to the forest, unless he takes precautions by clearing a fire path not less than 12 (twelve) meters in width between such place and such boundary or by employing watchers or otherwise to prevent the fire from spreading.
8. The carrying of burning woods, fire brands or torches along the boundary of any Reserved Forest shall be prohibited.
9. Smoking within and along the boundary of any Reserved Forest shall be prohibited.
10. No person shall set fire to any part of a Reserved Forest and no person shall set fire in the vicinity of a Reserved Forest so as to cause damage to any timber or tree or forest resources lying therein.
11. It shall be the duty of every person/ villager including JFMCs exercising any right or availing any privilege in the Reserved Forest to intimate forth with the occurrence of any fire incident in the forest or its vicinity within his knowledge to the nearest Forest Office and, whether or not so required by any Forest Officer, to take step,-
 - (i) to extinguish any fire; and
 - (ii) to prevent by all lawful means in his control the spread of any such fire in the vicinity of such forest.

B. Protected Forests
[Section 32 (h)]

12. **Kindling etc. of fire on roads or paths adjoining or passing through Protected Forests prohibited** - Except at such places as may from time to time be notified or permitted by the Deputy Conservator of Forests, no person shall kindle any fire or leave any fire burning upon any public or private road or path which adjoins or passes through a Protected Forest but does not form part of such forest.
13. No person shall set fire to any part of a Protected Forest and no person shall set fire in the vicinity of a Protected Forest so as to cause damage to any timber lying therein or to any trees thereof declared as Reserved.
14. **Precautions to be taken in kindling fire beyond the boundary of a Protected Forest** —No person shall kindle any fire or leave any fire burning at any place beyond the boundary of a Protected Forest without taking all reasonable precautions to prevent its spreading to any timber lying in such forests or to any tree reserved under clause (a) of section 30, whether standing, fallen, or felled, or to any portion of such forest closed under clause (b) of the said section 30, or in respect of which exercise of any right of pasture or to forest-produce is suspended under section 33.
15. Whosoever contravenes the aforesaid rules shall be punishable as per rule no 74 of these rules.

CHAPTER-III

HUNTING AND SHOOTING ETC. IN RESERVED AND PROTECTED FORESTS

[Sections 26 (1)(i), 32(j) and 76 (d)]

16. Acts prohibited in Reserved and Protected Forests.—

(1) The following acts are prohibited in all Reserved and Protected forests:—

- (a) poisoning or polluting of land, rivers, lakes, wetlands, ponds or other waters, explosion of dynamite or other explosives therein or elsewhere, and setting of traps/snares for the purpose of killing or catching fish or for any other purpose;
- (b) tracking for the purpose of discovering the lie of wild animals;
- (c) carrying and using spring guns, snares, traps, catapult (Naori) or any other such device;
- (d) connecting wire with electric transmission lines for any purpose whatsoever;
- (e) driving, bating, poisoning, catching, wounding or killing of any wild animal and every attempt to do so;
- (f) damaging or disturbing the eggs, nests or hives of wild animals;
- (g) disturbing, poisoning or interfering in any manner whatsoever with the carcass

- of any wild animal, domesticated animal or cattle;
- (h) possessing any class of insecticides, pesticides, inorganic manure or any weapon except in course of discharge of official duty; and
 - (i) trespassing with or permitting to trespass dog or any other domesticated or trained animal capable of frightening, driving, wounding or killing any wild animal.
- (2) Nothing in these rules shall prevent the concerned Divisional Forest Officer or District Wildlife Warden to apply the provisions under Wildlife Act amended from time to time for any hunting/killing/capturing/chasing/injuring etc. of a wild animal in/from a Reserved or Protected forest.
- (3) While exercising the powers vested to a Forest-officer under section 66 of the Act, if it is not possible for him to chase away or capture the dog or any other domesticated or trained animal referred to in clause (i) of sub-rule (1) out of the limits of such forest without delay, it shall be lawful for him to kill or cause such trespassing animal to be killed or trapped and removed from forest, by using all means at his disposal at that time, whether or not, said trespassing animal has frightened, driven away, wounded or killed any wild animal within such forest or outside.

CHAPTER IV
ENJOYMENT OF RIGHTS AND PRIVILEGES IN RESERVED FORESTS
[Sections 26(2)(a) and 76(d)]

17. **Regulations for exercise of forest-rights in Reserved Forests**— No right shall be exercised in a Reserved Forest except in accordance with the provisions hereinafter provided in this rule:-
- (1) The persons specified in the Register mentioned in sub-rule (8) of rule 17 and family members shall be entitled, subject to the conditions stated therein against their names:—
- (a) to cut for the purpose of fulfillment of bonafide livelihood needs of self and family including requirement for construction or repair of their huts, and making agricultural implements for their own use only, all kinds of trees except Teak, Uningthou, Khangra, Yangou, Uchan, Khe-u, Leihao, Heijugak, Misi, Agarwood and all wild fruit tree species;
- (b) to collect, for firewood for their own use only, dead-wood of all kinds under 1.5m in length and up to 0.60 m in Girth, unsuitable wood of higher dimensions, if found due to hollowness, crookedness and other defects of sawing except Teak, Uningthou, Khangra, Yangou, Uchan, Khe-u, Leihao, Heijugak, Misi, Agarwood and all Wild fruit tree species, Tree ferns;
- (c) to collect Minor Forest Produces (MFPs)/Non-wood Forest Produces (NWFPs) for their bonafide use for their own purpose under a prior permission granted by concerned DFO in writing prescribing the specific area of collection, species, season, quantity and harvesting technique except *Panax spp.*, *Paris polyphylla*, Black ginger, aromatic ginger, Black turmeric, Agarwood, *Sausurrea spp.* (Kuth), *Smilax spp.* (Kwamanbi), all kinds of Lichens, all kinds of Ferns, Orchids;
- (d) to graze their own cattle not exceeding the number shown against their names in the register in an area and season specified by the concerned DFO/DCF.
- (2) All rights in respect of forest-produce and pasture shall be exercised only in such Reserved Forest or part thereof in respect of which they are continued under the Act, or recognized under any other law for the time being in force, except —
- (a) in such portion of the Reserved Forest as may be closed by the concerned DFO/DCF for the purpose of reproduction, regeneration and improvement in accordance with the provisions of a Working Plan.
- (b) during the period from the 1st June to the 15th September of every year.

- (3) While cutting of trees and removal of forest-produce from Reserved Forest, the following shall be observed, namely—
- (a) No trees of any size growing within ten meters of either side of a road or twenty meters of either edge of bank of any water course shall be cut;
 - (b) No trees of any size growing on slopes of more than 20° (degrees) shall be cut;
 - (c) No trees of any size belonging to species which produce edible fruits shall be cut;
 - (d) All trees to be felled shall be cut flush with the ground;
 - (e) No trees shall be girdled or pollarded;
 - (f) In bamboo clumps, no culm under one year of age shall be cut, and in each clump at least 8 culms over one year of age shall be retained;
 - (g) All bamboo culms shall be cut near to the first or second Node;
 - (h) No root of any tree shall be dug up;
 - (i) Except with the permission in writing by the concerned Range Forest Officer duly authorized by the DCF/DFO in this behalf, no forest- produce shall be removed from forest between sunset and sunrise.
- (4) Every right holder shall be supplied by the Forest Department with a “**Pass-Book**” in the form specified in **Schedule A**, bearing a serial number and showing his name with address, nature and extent of rights to which he is entitled annually or periodically including description of the Reserved Forest in terms of Compartment Number/Block or part thereof over which each right is exercisable.
- (5) Before going into the forest with a view to exercise his right, every holder of right shall obtain from the concerned Range Forest Officer or from a Forest-officer duly authorized by the DCF/DFO in this behalf, a permit in the form specified in **Schedule B**, which latter shall be bound to supply to him without payment of any fee or payment of such fee as may be specified by the State Government, from time to time.
- (6) The description of forest-produce and the quantity to be obtained in exercise of the said right in accordance with the permit under sub-rule (5) above shall be entered in the Pass- Book supplied to the right holder under sub-rule (4) above every time immediately at the time of issue of permit by the officer issuing the permit; and in no case, whatsoever, the total quantity of forest-produce actually brought from the forest shall exceed the quantity mentioned in the permit and the Pass-Book.,

- (7) The transit of all forest-produce obtained under this rule in exercise of rights shall be regulated by the rules mentioned in **Chapter VII**.
- (8) A “**Register**” in the form specified in **Schedule-C**, shall be kept by the DCF/DFO showing village-wise, the names of all the persons entitled to the enjoyment of the rights together with the name of father and spouse, name of the community, caste (if any) e.g. name of the Scheduled Caste, Scheduled Tribe or Other Traditional Forest Dweller etc. to which he belongs, nature and extent of rights, conditions, if any, imposed on the exercise of right, and description of the Reserved Forest specifying boundary-marks erected or otherwise, the limit of the forest including Compartment number/Block or part thereof over which the right is exercisable under these rules. Such Register shall be corrected up to date at least once in every 12 (twelve) months.
- (9) With prior approval of concerned Conservator of Forests, the DCF/DFO, notwithstanding any other action under the Act or these Rules that may be taken in this regard, may suspend for a period, not exceeding 12 (twelve) months, the exercise of any right on being satisfied that it is being abused or is in violation of any of the provisions of this rule or that it leads to an offence under section 79 of the Act.
- (10) The Pass-Book and Permit issued under sub-rule (4) and sub-rule (5), respectively, shall be Non-transferable; any right holder, fraudulently transferring his Pass-Book or Permit to another person, shall be dealt as a criminal offence and rights of both the parties shall be extinguished forever and Pass Book shall be cancelled by the concerned DFO/DCF with approval from the concerned Conservator of Forests.
- (11) **Rule 10 to apply to Forest Privileges** — A separate Register in accordance with sub- rule (8) of this rule shall be maintained in respect of the persons enjoying any forest- privilege, and all the provisions contained in Rule 17 shall, mutatis mutandis, apply to such forest-privileges.
- (12) **Bar on conferring of Forest Privileges**—No new forest-privilege except with the order of the State Government with prior approval of the Central Government shall be conferred in a Reserved Forest.
- (13) No lease of fishing rights shall be granted in any river passing through a Reserved forests.
- (14) **Breaking of land prohibited.**-The breaking of land for whatsoever purpose shall be prohibited in all Reserved Forests. Whosoever contravenes this rule shall be punishable as per rule 76 of these rules.

CHAPTER—V
RESERVING TREES IN PROTECTED FORESTS
[Section 30(a)]

18. All below mentioned tree species growing within the boundary of a Protected Forest shall be reserved as “Reserved Trees” for conservation of forests and maintenance of its natural species composition and will not be considered for felling. These trees will be scientifically managed as per prescriptions of Working Plan.

Sl. No	Botanical name	Manipuri name	Common name
I	II	III	IV
1.	<i>Acquilaria malaccensis</i>	Agar wood	Agar wood
2.	<i>Adina cordifolia</i>	-	Haldu
3.	<i>Aegle marmelos</i>	Harikhagok	Bel
4.	<i>Albizzia procera</i>	Khal	-
5.	<i>Albizzia spp.</i>	Uil	-
6.	<i>Alnus nepalensis</i>	Pareng	-
7.	<i>Amoora rohituka</i>	-	Pithraj
8.	<i>Amoora wallichii</i>	-	Rata
9.	<i>Antidesma bunius</i>	Heiyen	Bignay
10.	<i>Artocarpus chaplasha</i>	Cham	Cham
11.	<i>Artocarpus lakoocha</i>	Harikok Thong	Monkey fruit
12.	<i>Averrhoa carambola</i>	Heinoujom	Star Fruit
13.	<i>Baccaurea sapida</i>	Motok-hei	Burmese grapes
14.	<i>Bischofia javanica</i>	UthumNaraobi	-
15.	<i>Bombax insigne</i>	KhumanTera	Showy silk cotton tree
16.	<i>Bombax malabaricum</i>	Tera	Kapok
17.	<i>Carallia brachiata</i>	Nura-hei	-
18.	<i>Canarium resiniferum</i>	Mekruk	Dhuna
19.	<i>Cassia fistula</i>	Chahui	Amaltas
20.	<i>Cedrella toona</i>	Tairel	Toon
21.	<i>Cedrella serrata</i>	Chingtairel	-
22.	<i>Choerospondias axillaris</i>	Chingheining	Nepali Hog Plum
23.	<i>Chukrassia tabularis</i>	Taimereng	White Cedar
24.	<i>Cinnamomum cecidodaphne</i>	-	Gondroi
25.	<i>Cinnamomum tamala</i>	Tejpatta	Tejpatta
26.	<i>Cinnamomum zeylenicum</i>	Ushinsha	Dalchini
27.	<i>Cordia dichotoma</i>	Lamkelaba	Indian Cherry/Lasoda
28.	<i>Cynometra polyandra</i>	Nanap	Ping
29.	<i>Dillenia indica</i>	Heigri	Elephant apple
30.	<i>Dipterocarpus turbinatus</i>	Yangou	Gurjan
31.	<i>Dipterocarpus tuberculatus</i>	Khangra	Gurjan
32.	<i>Duabanga sonneratioides</i>	Tal	Duabanga/Ramdala
33.	<i>Elaeocarpus floribundus</i>	Chorphon	Ceylon Olive

34.	<i>Embllica officinalis</i>	Heikru	Amla
35.	<i>Eugenia jambolana</i>	Jam	Jamun
36.	<i>Ficus spp.</i>	Khongnang, Heirit, Heibong etc.	Banyan, Peepal, Pakad etc.
37.	<i>Flacaurtia jangomas</i>	Heitroi	Scram berry
38.	<i>Garcinia pedunculata</i>	Heibung	Bor-thequera
39.	<i>Garcinia xanthochymus</i>	Heirangoi	False mangosteen
40.	<i>Gmelina arborea</i>	Wang	Gamari
41.	<i>Juglans regia</i>	Heijuga	Walnut, Akhrot
42.	<i>Kydia floribunda</i>	-	Karol
43.	<i>Kydia calycina</i>	Khabi	-
44.	<i>Lagerstroemia speciosa</i>	Jarol	Ajhar
45.	<i>Litsea cubeba</i>	Usingshamahei-chabi	Aromatic Litsea
46.	<i>Litsea polyantha</i>	Tumitla	Meda
47.	<i>Macaranga denticulata</i>	Lakoi	-
48.	<i>Magnolia hodgsonii</i>	Uthum	-
49.	<i>Melanorrhoea usitata</i>	Kheu	-
50.	<i>Mensonia dipikae</i>	-	Badam
51.	<i>Messua ferrea</i>	Nageshor	Nag Champa
52.	<i>Meyna spinosa</i>	Heibi	Meyna
53.	<i>Michelia spp.</i>	Leihao	Leihao
54.	<i>Myrica esculenta</i>	Nonganghei	Kaphal/Bay berry
55.	<i>Oroxylum indicum</i>	Shamba	Indian Trumpet Flower tree
56.	<i>Parkia roxburghii</i>	Yongchak	Tree Bean
57.	<i>Phoebe hainesiana</i>	Uningthou (State Tree)	Bonsum
58.	<i>Phyllanthus acidus</i>	Gehori	Star Goose Berry
59.	<i>Pinus kesiya</i>	Uchan	Khasi Pine
60.	<i>Rhus semialata</i>	Heimang	Wild Varnish Tree
61.	<i>Schima wallichii</i>	Usoi	Niddle wood tree
62.	<i>Spondias pinnata</i>	Heining	Wild Mango
63.	<i>Sterospermum chelonoides</i>	Misi	Pulila
64.	<i>Tectona grandis</i>	Chingsu	Teak
65.	<i>Terminalia chebula</i>	Manhi	Haritaki/Harar
66.	<i>Terminalia myriocarpa</i>	Tolhao	East Indian Almond Tree
67.	<i>Tetrameles nudiflora</i>	Wangphop	Jungli Dungy/Tula
68.	<i>Zanthoxylum budrunga</i>	Ngang	Indian Pepper/Pepuli

CHAPTER - VI
REGULATION ETC. FOR FELLING OF TREES IN PROTECTED FORESTS
[Sections 32 and 76 (d)]

19. **In this Chapter unless the context otherwise requires —**
- (1) “Closed” means the portion of a Protected Forest that may be declared closed by the State Government under section 30 of the Act;
 - (2) “Protected Forest” means the tract of land/area declared to be Protected Forest in accordance with the provisions of section 29 of the Act;
 - (3) “Right” includes any right recognised by law and recorded in Government records in accordance with the procedure laid down in relevant laws for the time being in force.
20. **Part of Protected Forest to be set aside for exercise of rights and privileges and for management.** — the concerned DCF/DFO in case of the Protected Forests shall, from time to time, set aside —
- (1) the areas of suitable size in a Protected Forest containing forest-produce for the exercise of rights and privileges by the right and privilege holders of that village of which such Protected Forest forms part thereof, or in the neighbourhood, and
 - (2) a compact area capable of producing timber and other forest produce of importance for management by the State Government.
21. **Cutting of trees for manufacture of charcoal prohibited.** — No trees of any species whatsoever shall be cut, removed or burnt in any Protected Forest for the purpose of manufacturing charcoal, except with the prior permission in writing from the DCF/DFO.
22. **Cutting trees without permission prohibited.**— Subject to the provision of rules 17, 22 and 23, no tree species shall be cut without the prior permission in writing from the DCF/DFO.
23. **Regulation of felling of trees in a Protected Forests shall be subject to the following conditions —**
- (i) No trees—
 - (1) of any size growing within 10 (ten) meters of either side of a road or 20 (twenty) meters of either edge of bank of any water course therein shall be cut;
 - (2) of any size growing on slopes of more than 20° (twenty degrees) therein shall be cut;
 - (3) of any size belonging to species which produce edible fruits shall be cut;
 - (4) shall be girdled, pollarded or lopped off its branches;
 - (5) shall be wounded for the collection of gum and resin;
 - (6) shall be uprooted, burnt or injured in any other manner;
 - (7) other than that specifically marked for felling or permitted to be removed by a general order of the DCF/DFO, shall be cut;
 - (8) under 9” (Nine inch) Girth at breast height (GBH) shall be cut;

- (ii) No root of any tree shall be dug up except with the prior permission in writing by the concerned Range Forest Officer duly authorized by the DCF/DFO in this behalf.
 - (iii) In bamboo clumps, no culm under 1 (one) year of age shall be cut, and in each clump at least 8 (eight) culms over one year of age shall be retained. All bamboo culms shall be cut above first or second node.
 - (iv) All trees permitted to be cut shall be cut as close to the ground as possible.
 - (v) No forest produce shall be removed from forest between sunset and sunrise.
24. No forest produce shall be removed from Protected Forest, except by bonafide villagers of the villages notified to be located within the Protected Forest. No forest produce shall be removed from a plot assigned for cultivation in Protected Forests or from any trees in such plot except by such bonafide villagers of such plot and no forest produce shall be removed from any other Protected Forest in a village or from any trees in such Protected Forest except by a bonafide villager.
25. Any person holding a Permit or an Order for appropriation or removal of forest produce shall have in his/ her possession the Permit or the order, whenever he enters Protected Forests for any purpose connected there with, shall produce the same whenever required to do so by a Forest Officer.

Provided that nothing in this Rule shall apply in case of a person who is permitted to remove forest produce without the production of a Permit/Order in time of famine or scarcity by a general or special order of the Government.

26. The PCCF & HoFF shall levy rates of royalty payable for each kind of forest produce removed from the Protected Forests according to the Schedule of Rates of Royalty notified by the Government from time to time.
27. Following privileges are admitted to the bonafide villagers residing in the notified villages within the Protected Forest-
- (i) **Grazing rights-** They may graze cattle in the area subject to the control of Forest Department which may close the area or parts of it to grazing from time to time for regeneration.
 - (ii) **Wood rights-** They will have the rights of obtaining wood for building their own houses and for firewood and wooden tools/implements for their own use only but not for commercial purpose.
 - (iii) **Cultivation rights-** The wet rice cultivation of the villagers within the Protected Forest area will continue as before. They will have no Jhuming rights in general terms but may have Jhuming for certain crops at suitable places subject to the prior permission and supervision of the concerned DCF/DFO for specified period in order to manage the Jhuming cycle.

28. No lease of fishing rights, shall be granted in any river passing through a Protected Forests, except by the Government in any manner regulated by its Rules and the Wildlife Act.
29. The cutting, sawing, conversion and removal of trees and timber; collection, manufacture and removal of forest produce; and the cutting of grass and pasturing of cattle shall be regulated, in accordance with the provisions of approved Working plans/Working schemes duly approved by the Central Government.
30. **Removal of forest produce not to exceed permitted quantity and is subject to availability.**- The DCF/DFO in consultation with the concerned Conservator of Forests, shall by order declare a Protected Forest to be opened to persons of the village in which the Protected Forest is situated or in the neighbourhood for the purpose of exercising their rights and privileges.
31. **Setting fire prohibited.** - No person shall set fire to any portion of a Protected Forest or shall set fire in the vicinity of a Protected Forest so as to cause damage to any forest-produce laying in such forest whether standing, fallen, felled or otherwise found therein.
32. **Right and Privilege holders to extinguish and prevent occurrence of forest fires.** - All persons, who are permitted to remove forest-produce according to these Rules shall inform the nearest Forest Officer of the occurrence of any fire, and shall themselves take steps, whether or not so required by any Forest Officer:-
 - (a) to extinguish any forest fire of which he has knowledge;
 - (b) to prevent by any lawful means in his power any fire in the vicinity of such forest from spreading to such forest.
33. **Sale or barter of forest produce prohibited.** - No forest produce obtained from a Protected Forest as a matter of privilege shall either be sold or bartered away.
34. **Closure of area under regeneration.** - Except for removal of grass by head-loads, all plantations or the areas which are otherwise brought under regeneration in a Protected Forest shall be declared closed for a period of 10 (ten) years which may extend to 20 (twenty) years from the first day of April of the year in which the plantation is proposed to be done or the area is proposed to be brought under regeneration in any other manner.
35. **Restriction on pasturing by goats and sheep.** - Except with the specific orders of the State Government and subject to conditions which may be imposed, pasturing by sheep and goats shall be prohibited outside the area earmarked for the purpose.
36. **Breaking of land prohibited.**-The breaking of land for whatsoever purpose shall be prohibited in all Protected Forests. Whosoever contravenes this Rule shall be punishable as per Rule no 76 of these Rules.

CHAPTER—VII
TRANSIT OF FOREST PRODUCE
[Section 41, 42 and 76 of the Act]

37. (1) All Airport, Railway stations, rivers and their banks in the State shall be kept open for the transport of forest produce with valid Transit Pass (TP) or e-TP.
- (2) All persons intending to deal with and transport forest produce shall have to Register and Login themselves on the Online Portal of the Forest Department and apply Online for allocation of timber, permit and e-TPs etc.
- (3) No forest produce shall be transported from the source without a valid TP or E-TP issued from the concerned authorised forest officer through Online Portal which will include information on:
- (i) Unique TP Number;
 - (ii) Secured QR or similar other code;
 - (iii) Permit Number (if applicable);
 - (iv) Place of Origin;
 - (v) Place of Destination;
 - (vi) Date of Issue;
 - (vii) Date of Validity;
 - (viii) Amount of Royalty, GST or other taxes paid to the concerned Division or its authorised Revenue Station in Offline/Online mode;
 - (ix) Details of forest produce and quantity being transported;
 - (x) Vehicle (s) Registration Number and Model.

In addition to sub-rule 37 (1), (2) & (3), for transportation of timber and timber products including finished products outside the State within North East and outside the North East, the Standard Operating Procedures (SOPs) issued by the Central Government from time to time shall be followed.

- (4) A TP or e-TP shall be issued by the Forest Officer on full payment of all amounts due to the Government including Royalty, GST, other taxes etc. on account of forest produce covered by it in Offline/Online mode.
- (5) (i) Forest Produce originating from registered plantations or mining sites on community lands, farm lands, private lands, waste lands, Khas lands, river beds, patta lands and any other Non-forest lands shall be supported with a “Certificate of Registration (hereinafter CoR)” and “Certificate of Origin (hereinafter CoO)” issued by the concerned DCF/DFO in the format prescribed under **Schedule-D & Schedule- E**. For the registration of such plantations or mining sites, the owner of the land/mining lease shall apply to concerned DCF/DFO in the format prescribed under **Schedule- F** in the same year after plantations/starting mining activities. On receipt of such application, the concerned officer not below the rank of Deputy Ranger shall submit the inspection report in the

format prescribed under **Schedule-G**. CoR and CoO shall be produced at the Revenue Stations during transit of forest produce.

(ii) For transportation of such forest produce as mentioned in sub-rule (5)(i), a TP or an e-TP shall be obtained by the transporter from the Online Portal by paying the TP fee before transportation as prescribed by the Government from time to time.

(iii) For “**Exempted Agro-forestry Tree Species**” as listed in **Appendix- I** and any further revision issued by the Government from time to time in this regard, no TP or e-TP shall be required subject to fulfillment of conditions prescribed under sub-rule (5)(i).

- (6) No TP shall be required for transportation of bamboos grown on homestead lands and Private lands. For transportation of such bamboos, only Certificate of Origin shall be essential as prescribed in **Schedule- E**. No royalty shall be realised on bamboos of any kind unless they are known to have come from Government Forests.
38. The places mentioned in **Appendix- II** to these Rules, and as may from time to time be prescribed by the Government shall be the Forest Revenue Station for the purpose of these Rules.
39. (1) All Forest produce in transit covered by a Permit or CoR/CoO shall be taken to the nearest Forest Revenue Station, en-route of extraction, except in cases provided for in Rule 37(5)(iii) & (6), by the owner or person-in-charge of such forest produce, and stop there for examination, measurement, counting or marking, if necessary, by the officer in charge of the Forest Revenue station.
- (2) In case the forest produce in transit is covered by a Permit or CoR/CoO and intended to be exported beyond the area within which it has been collected, a TP or e-TP as prescribed herein before, shall be obtained from the concerned Division or Forest Revenue station through Online Portal.
- Provided that it shall be within the power of the officer in-charge of a Forest Revenue station to refuse to grant a TP or e-TP or endorse a Permit or a Certificate of Origin if he has reason to be false or if full payment of all amounts due to Government in respect of the forest produce has not been made.
40. (1) During transit of forest produce, all consignees/transporters shall mandatorily stop at all Forest Revenue Stations/Range Offices/Beat Offices mentioned in e-TP for entry in the Online Portal.
- (2) However, in case of suspicion, all forest produce in transit may be stopped and inspected at any place by any Forest officer and person in-charge of such forest produce shall be bound to produce the Permit, the Certificate of Origin or the TP/ e-TP covering such forest produce when called upon to do so by the Forest officer.

- 41.(1) All traders wishing to transport timber, timber products and items made out of forest produce from the forest shall submit their Trademarks, registered by competent authority of the Government, in the office of the concerned DCF/DFO along with an application and hard & soft copies of the Trademark.
- (2) All such items in transit shall bear their registered Trademarks.
- (3) The DCF/DFO and all the Revenue Stations under the Division shall maintain a Register of such trademarks.
- (4) No timber, timber products and items made out of forest produce which is in transit or intended for transit shall be marked by hammer (in case of timber)/allowed by the Revenue station, except with a registered Trademark and no one shall supermark after or efface any mark on such items.
42. Mandatory Registers shall be maintained at each Revenue Station showing the date of arrival of all consignments of forest produce including details of name of forest produce, quantity, species (if applicable) etc. in the format prescribed in **Schedule- H** and that of release and all other necessary particulars.
43. (1) No rafts shall travel at night between sunset and sunrise. Every raft shall be moored close to the bank in a straight reach and two rafts shall be moored abreast.
- (2) Every raft shall carry an anchor or a suitable appliance at each end for checking progress. On a steamer approaching it, the raft shall straighten up and afford it a fair way.
- (3) Every raft other than a small jungle raft or bundle of bamboos shall show a riding light at night, provided that no night light need be shown when a raft moored at recognised Depot.
- (4) The following are recognised Depots under Jiribam Forest Division for the purpose of sub- Rule (3):
- (a) Jiribam
 - (b) Jirimukh
 - (c) Borobekra
- (5) So far as circumstances permit, raft must be navigated at a distance apart of not less than half a Kilometre.
- (6) The breach of any of the above rules will render the owner and crew of a raft liable to conviction before a Magistrate.
44. All forest produce shall be moved by the prescribed transit routes mentioned in TP or e- TP.

45. (1) Any person contravening any of the provision of these rules shall be punishable with imprisonment for a term which may extend to six months with a fine not less than Twenty five thousand rupees.

(2) Penalties which are double of those mentioned in sub-rule (1) of this rule may be imposed in cases where the offence is committed after sunset and before sunrise or offence is committed by way of resistance to lawful authority or where the offender is a habitual offender or the offender has been previously convicted in a similar offence.

46. No alteration shall be made in any printed or written Government document meant for the purpose of harvesting of forest produce and transit including Permit or TP or e-TP. The violation of this rule shall be dealt as a forgery case and economic offence under Indian Penal Code and relevant laws.

Forest Produce Imported in the Territory of Manipur from Other Countries

47. (1) The forest produce permitted for import on the recommendation of the PCCF & HoFF and approved by the Government can be imported by the importers having valid license issued by the appropriate authority of the Government.

(2) All such licensed importers dealing with forest produce shall mandatorily register themselves on the Online Portal of the Forest Department.

(3) All forest produce imported into the territory of Manipur from other countries shall possess Custom Clearance Certificate.

(4) Such Custom cleared forest produce shall be mandatorily brought by the Importers or their authorized agents to the nearest Forest Revenue Station and apply for TP or e-TP through Online Portal which shall be issued on payment of fees prescribed by the Government from time to time.

(5) Any forest produce entering into the territory of Manipur from other countries without Custom Clearance Certificate shall be seized and confiscated as per provisions under the Act, IFMA 2018 and Rules made therein.

(6) No compounding in any case shall be done for illegally brought forest produce from other countries into the territory of Manipur. All such material shall be seized and confiscated as per provisions under the Act, IFMA 2018 and Rules made therein.

Forest Depot

48. The PCCF & HoFF may authorize the DCFs/ DFOs for establishment at such places as he/she shall think fit, temporary/permanent depots to which forest produce shall be taken:

- a for examination previous to the grant of a pass in respect thereof under these rules or

- b. for determining the amount of money, if payable on account thereof to Government, and for the payment of any money so found to be cut; or
 - c. in order that any mark required by laws or by these rules to be affixed thereto, may be so affixed; or
 - d. to store seized and confiscated forest produce, articles, tools, weapons etc.; or
 - e. to park seized and confiscated vehicles.
49. The PCCF & HoFF shall, make known from time to time by notification in the Manipur Gazette, and locally in such manner as he/she deems fit, the name and situation of each depot in the "Territory of Manipur".
50. An officer shall be appointed as In-Charge of such Depots, not below the rank of Range Forest Officer for Temporary Depots and not below the rank of Assistant Conservator of Forests (ACF) for Permanent Depots, by or under orders of the PCCF & HoFF without whose permission no forest produce or any other item shall be brought into, stored at or, removed from the Depot.
51. Following Registers/MIS shall be maintained by the In-charge officer in respect of each Depot under his control:
- a) Stock Register / MIS
 - b) Receipt Register
 - c) Dispatch Register
52. The person in-charge of any vessel which carries forest produce in a river, on the banks of which one or more Depots established under these rules are situated, shall stop the vessel at every such depot which it passes, in order that the forest produce may be examined if necessary and the person in-charge of such vessel shall not proceed with such vessel past any such depot without permission of the forest officer in-charge of such depot.

Property and Transit Marks

53. Timber and its products shall not be transported from or within the territory of Manipur unless it bears a distinguishable private property mark/ trade mark of the owner of such timber which has been registered in the office of the Principal Chief Conservator of Forests & Head of Forest Force (PCCF & HoFF) and circulated to all Territorial DFOs by the PCCF & HoFF through Official Website.
54. Except when it is the property of the Government, timber exceeding 12 (Twelve) inches in girth at the thickest part and 6 (six) feet in length shall not be moved from within the territory of Manipur unless it bears a distinguishable private property mark of the owner

of such timber of description which has been registered in the office of the PCCF & HoFF.

55. The PCCF & HoFF on receipt of application for registration of any form or mark shall enquire into the authenticity of the same and if he/she sees no objection, shall on payment by the applicant of such fees as shall from time to time be prescribed by the Government in this behalf register such form or mark in his/her office. Such registration will hold good for a period of 1 (one) year only except in cases of forms or mark of Foreign Government, the registration of which shall hold good till they are modified or replaced by the new forms or marks. However, it shall be the duty of the dealer/trader using such foreign forms/marks to intimate the PCCF & HoFF in writing after every 1(one) year whether the forms/marks being used by him/her continues.
56. No person other than the Forest Officer whose duty is to use such mark shall use any property mark for timber identical with, or nearly resembling any Government transit mark, or any mark with which timber belonging to the Government is marked, and no person shall while any timber is in transit under an e-TP issued by the authorized officer alter or efface any mark on the same.

Stoppage in Transit

57. (1) When any forest produce is in transit with e-TP secured with QR code issued by an authorized officer, it shall be the duty of the owner of the forest produce or his agent carrying the forest produce to follow the transit route prescribed in the e-TP and stop at Check Points/Range Offices/Beat offices mentioned therein for verification and entry on the Online Portal.
- (2) Forest produce in transit may be stopped and examined by any Forest, Police, Revenue Officer or officers of Assam Rifles/Army, if such officer shall have reasonable grounds for suspecting that any money which is due to the Government in respect thereof has not been paid or that any forest offence has been or is being committed in respect thereof.

Provided in case of reasonable doubt of default towards non-payment of Government dues or commitment of a forest offence, the officers of Police, Revenue or Assam Rifles/Army shall detain the vehicles carrying such forest produce in transit and inform and hand over the same to the nearest Range Forest Office within 24 hours.

Provided that no such officer vexatiously or unnecessarily delay the transit of any forest produce which is lawfully in transit, and no vexatiously, or unnecessarily unload any such forest produce, or cause the same to be unloaded, for the purpose of examination.

- (3) Any officer may ascertain the authenticity of the e-TP and get the necessary details about the forest produce in transit by scanning the QR Code through a QR Code scanner in his/her mobile phone.

- (4) The person transporting the forest produce shall furnish to any such officer all the information and necessary documents which he is able to give regarding the same, and if he is transporting the same under an e-TP shall produce such Pass, on demand, for inspection of such officer and shall not in any way prevent or resist the stoppage or examination of the said forest produce by such officer.

Conversion of Timber within One Mile of Forest

58. (1) Within the limits of any Reserved or Protected Forests under the Forest Department and within one mile from the boundaries of such RF/PF, no person shall establish a saw-pit, erect any machinery or other plant for the cutting, converting or fashioning of timber or manufacture of charcoal without the prior permission in writing of the concerned DFO. Contravention of these rules shall be punishable as per Rule 78 of these Rules.
- (2) Sub-rule (1) does not apply to the ordinary operation of domestic carpentry, traditional handicrafts or other similar work on a small scale duly registered with the concerned DFO.

CHAPTER VIII
DRIFT AND STRANDED TIMBER
[Section 51]

59. (1) Any person may collect timber of any description set forth in section 45 of the Act and pending bringing of the same to the proper depot for reception of drift timber may keep the same in his own custody, but he shall report his having done within 24 hours to the nearest Forest office.
- (2) Forest officer in-charge of the Range in which such drift/stranded timber has been found shall, pending completion of the proceedings under sections 46 to 48 of the Act, take possession of the timber and unless in his opinion, the probable proceeds of the sale of timber are not likely to exceed the cost incurred on collecting together with the cost of transporting it to a Depot prescribed for the reception of drift timber, he/she shall convey the timber to such Depot.
60. Any person may register one or more boats in the prescribed Format as in **Schedule- I** in the office of the concerned DFO/DCF for use on salving and collecting such drift/stranded timber on payment of a fee of Rs.100/- for each boat. Such registration shall be for the period of 1 (one) year only but may be renewed annually on payment of Renewal Fee of Rs. 50/- per boat.
61. Every person who collects any such drift/stranded timber shall be entitled to receive recompense equal to 50 percent of the estimated value of such timber. Such estimate shall be made by the concerned authorized Forest Officer and the recompense shall be paid by the Government.
62. In case, the timber collected has been proved to be the property of any person other than the Government of Manipur, such person shall be liable to pay to the Government under Section 50 of the Act the following amounts:
- a) On account of salving and collecting, the actual amount of recompense paid to the person who collected it.
 - b) On account of storing, such fees fixed from time to time by the concerned DFO/DCF with the prior permission of the concerned Conservator of Forests for storing of timber at depot.
 - c) On account of moving, the actual cost incurred in transporting it to the depot for the reception of drift timber.
63. No person other than Forest Officer authorised by the concerned DFO/DCF shall mark any timber to which the Rules in this Chapter apply.

CHAPTER—IX
Establishment of Minor Industrial Estates & Wood Based Industries
[Section 76 of the Act]

64. (1) The establishment and operations of approved Saw Mills or Wood Based Industries (WBIs) shall be permitted only within approved MIEs.
- (2) Except with the prior recommendation of the State Level Committee (SLC) and approval of the Government and under conditions stipulated in such approval, no person shall establish any MIE or Saw Mill or WBI.
- (3) The establishment and operations of such WBIs including Saw Mills shall be governed by Manipur Wood Based Industries (Establishment & Regulation) Rules, 2018 in addition to these Rules and amended from time to time.
- (4) All the approved WBIs including saw-mills shall maintain mandatory records/registers of timber stock, conversion, dispatch etc. on the website of Forest Department or in the manner prescribed by the Department.
- (5) No MIE shall be established nor shall operations of Saw mills/WBIs be allowed within 1 (One) Mile (1.6 Km) of a Reserved Forest.

CHAPTER X
Powers and Duties of Forest Officer & Revenue Officers
[Section 76(a)]

65. Subject to the control and direction of the Central Government, the Chief Controlling Authority in the territory of Manipur State in all matters relating to Forest Administration shall be the Chief Minister or the Governor.
66. Except in matters relating to departmental finance, technical forestry operations, appointment, leave or transfer of establishment, and other matter which the PCCF & HoFF is empowered to deal, the DCF/DFO shall for purpose of administration:
- (i) Issue order and instructions to all subordinate officers and staff;
 - (ii) Interpret the order of the Government whenever any question arises as to the meaning or such orders;
 - (iii) Bring the matter to the knowledge of the Government through the PCCF & HoFF to settle matters in which any difference of opinion arises between the Forest Department and any other Department;
 - (iv) Ensure inter-departmental coordination.
67. The PCCF & HoFF is the head of the Forest Department and the technical adviser to the Government of Manipur in forest matters. He is empowered to deal on his own authority with technical question, such as all forestry operations as per forest & wildlife laws, approved Working Plans, development of infrastructure ancillary to forestry operations and orders of the various Courts.
68. Subject to the other provisions of these rules and subject to the instructions issued by the PCCF & HoFF, each DCF/DFO in his/her own Division, shall direct all technical forestry, wildlife and ancillary operations and also posting, punishments, rewards, leave and transfer of sub-ordinate forest establishment shall be made.
69. The DCF/DFO may seek assistance from the Deputy Commissioner, Superintendent of Police, Assam Rifles, NAB etc. to render help in the following matters:
- a) Increase in Tree outside Forests (ToF);
 - b) Convergence with programmes like MGNREGA, IWMP etc. in case of plantations;
 - c) Eviction of encroachments from forest areas;
 - d) Forest settlements;
 - e) Rights and privileges;
 - f) Protection of forest resources;
 - g) Prevention of smuggling of forest & wildlife articles;
 - h) Prevention of Forest fires;
 - i) Prevention of Poppy cultivation in forest areas;
 - j) Dealing with land, timber, sand, earth mafias etc.
70. Further, the powers delegated to various Forest Officers are detailed in **Appendix- III**.

CHAPTER XI
CONTRACTS
[Section 76(d) and 85]

71. Whoever enters in any contract with any Forest Officer acting on behalf of Manipur Government, shall if so required by such Forest Officer, bind himself by written instruction to perform such contract and to pay to such Forest Officer on behalf of Manipur Government the expenses necessary for or incurred in execution of any work or thing to be which he has bound himself but has failed to do so.
72. A person, who makes a written tender for contract or who signs the condition of an auction sale at which he is a bidder, such tender or conditions of sale being or in a form furnished by a Forest Officer for that purpose, whereby he/she:
- a) Binds himself/herself to perform the contract for which he/she tenders for bids, in the event of his tender or bid being accepted or
 - b) Binds himself/herself not to withdraw his tender or bid during the time that any lapse before its acceptance or refusal is communicated to him/her.

shall be deemed to have been required by such Forest Officer to bind himself/herself, aforesaid and

In case (a) on acceptance of his tender or bid or

In case (b) on the making of his tender or bid,

to have bound himself as accordingly, within the meaning of this rule, and any such person need not enter into a separate written instrument for the purpose, unless specially required by the Forest Officer with whom he contacts.

CHAPTER XII
Encroachment on Forest Land and Eviction
[Section 76(d)]

73. Encroachment on Forest Land and Eviction:

- (1) As soon as an encroachment/ trespass is detected on a Forest land by the concerned Forest Officer, he/ she shall be duty bound to evict the same and take other necessary legal actions.
- (2) Any encroacher/ trespasser, irrespective of having documents in his/ her favour issued by any Authority in violation of the Act, FCA and these Rules, and the concerned DFO is of the opinion that the land is a Forest land, shall be evicted without notice.
- (3) The concerned Forest Officer in-charge of the Division or Range will have the power to evict summarily any person who encroaches, trespasses, occupies or continues to occupy any land under the control of the Forest Department without lawful authority.
- (4) The person who occupies or continues to occupy forest land without lawful authority shall be regarded as an encroacher/trespasser and any building or other construction erected or anything deposited on such land, if not removed by such encroacher/trespasser within such reasonable time, as such authority may from time to time fix for the purpose, shall be liable to be forfeited to the Government and to be disposed of in such a manner as may be deemed suitable. Any tools, vehicles including tractors, JCBs, bulldozers, dumper, etc. used in encroachment/ trespassing shall also be liable to be seized and confiscated as per provisions under IFMA, 2018.

Provided that such authority may, in lieu of ordering the forfeiture of any such building or construction, order the demolition of the whole or any part thereof and cause the demolition to be made.

- (5) Such encroacher/tress-passer may also be liable to be booked under the Act and other relevant Laws and the penalty as prescribed in section 26 of the Act in case of Reserved Forest or in Section 33 of the Act in case of the Protected Forest. With regard to other types of land/ forest under the control of the Forest Department, the encroacher/ trespasser will be liable to penalty as prescribe under Section 77 of the Act. In addition to this, the accused shall also be liable to pay the cost of damaging the Forest land and regenerate/ afforest the damaged area as assessed by the concerned Divisional Forest Officer.
- (6) In case of the resistance/ anticipated resistance by the encroacher/ tress-passer, the Deputy Conservator of Forests /Officer in-charge of the Division will bring the matter to the notice of the concerned Deputy Commissioner and the Superintendent of Police who shall render to the Forest Officer concerned, necessary assistance through Police or other agencies in order to evict the encroacher/ trespasser by force.

- (7) In case of any encroachment/ trespassing for any purpose, which has gone undetected by the Forest Officers, the concerned DFO shall give the encroacher/ trespassers a reasonable opportunity which shall not exceed 2 (two) times, to be heard by serving a notice upon him or his agent. Where the said authority satisfies that there is reason to believe that the encroacher/ trespasser is keeping out of the way for the purpose of avoiding service of the notice or that for any other reason the notice cannot be served in the ordinary way, the said authority may order the notice to be served by affixing a copy thereof in some conspicuous place in his premises and also upon some conspicuous part of the land which is under encroachment/trespass or in such other manner as the said authority thinks fit.
- (8) Appeal against any order of the Forest Officer in- charge of the Division will be with the Conservator of Forests. Appeal against any order of the Conservator of Forests will be the Chief Conservator of Forests in the Forest Department. The appeal shall be preferred by the aggrieved party within 30 (Thirty) days of the cause of action and onus of proof that the land is a non-forest land, will lie on the encroacher/ trespasser. The decision of the Chief Conservator of Forests in such cases shall be final and binding.

CHAPTER XIII
PENALTIES AND REWARDS
[Section 42, 51 and 76(b)]

74. Whosoever contravenes any of the provision of Rules 3 to 14 shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to five thousand rupees or with both, in addition to such compensation for damage done to the forest as the conviction court may direct to be paid.
75. Illegal felling in the Reserved & Protected Forest is an offence and punishable with imprisonment for a term which may extend to six months with a fine not less than ten thousand rupees, in addition to such compensation for damage done to the forest as the conviction court may direct to be paid.
76. Whosoever contravenes the provision of Rules 17(14) & 36 shall be punishable with imprisonment for a term which may extend to six months with a fine not less than twenty five thousand rupees, in addition to such compensation for damage done to the forest as the conviction court may direct to be paid.
77. Contravention of the provision of Transit Rules 37(3), 37(5)(ii), 43, 44, 45 & 46 shall be punishable with imprisonment for a term which may extend to six months with a fine not less than twenty five thousand rupees.
78. Whosoever contravenes any of the provisions of Rules 58 shall be punishable with imprisonment of a term which may extend to 3 (three) months or with fine which may extend to five thousand rupees or with both.
79. Whosoever contravenes the provision of Rules 73 shall be punishable with imprisonment for a term not less than 6 (six) months with a fine not less than fifty thousand rupees, in addition to such compensation for damage done to the forest as the conviction court may direct to be paid.
80. Forest Officer or a Divisional Forest Officer empowered by the Principal Chief Conservator of Forests & Head of Forest Force in this behalf, may authorised payment by way of reward, of such sum as he deems fit, out of the fines recovered or the proceeds or property confiscated under the Act and rules framed thereunder to any person by whose assistance the conviction was obtained or the property liable to confiscation discovered.

Provided that except in case when the Magistrate otherwise directs, the aggregate amount of reward paid under this rule shall not exceed 25 percent of the net proceed of the fine or confiscation.

81. **Power to issue Guidelines:** For protection and development of forests and regulation of Acts and Rules, the State Government shall issue guidelines from time to time. These guidelines shall be a part of these Rules. Violation of the guidelines shall be punishable with imprisonment which may extend up to 6 months or fine which may extend up to rupees ten thousand or both, besides payment of compensation for damage done to the forests.

82. (1) These rules supersede the following Rules.

1. Government of Manipur (Secretariat: Forest Department) Notification No. 56/27/70- For dated: 10th September, 1971.

(2) The above supersession, however, shall not affect:

- (a) the previous operation of any rule, or
- (b) any penalty, forfeiture or punishment incurred in respect of any offence committed against any such law, or
- (c) any investigation, legal proceeding or remedy in respect of any such penalty, forfeiture or punishment, and any such investigation, legal proceeding or remedy may be instituted or continued or enforced and any such penalty, forfeiture or punishment may be imposed as if these rules have not been made and anything done or any action taken, certificate, patent, permit or license granted under the said rules shall continue in force unless and until the same is superseded by anything or action taken under these rules.

Government of Manipur
Forest Department

SCHEDULE-A
[See rule 17(4)]
PASS BOOK OF RIGHTS OR PRIVILEGES*
In Reserved Forests

Passport size
photo duly
attested by
Chairman of JFMC

Pass Book No:—

Name of Forest Division:—

District:—

Name of the Right Holder:—
(along with spouse if any)

Village:—

Right holder's ID No:—

Village Panchayat/
Village Authority:—

Sl. No.	Compartment No. or Block in which Rights allowed	Type of forest produce permitted to be collected and removed annually	Quantity or Number annually permitted	Date of collection	Quantity or Number collected from the forest area	Balance (4-6)	Initials of the authorized forest officer
1	2	3	4	5	6	7	8

1. Above form shall be filled on the basis of the rights continued under clause (c) of sub-section (2) of section 15 of the Indian Forest Act, 1927 or confirmed rule 8 (h) with regard to title to Community Forest Rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Right) Rules, 2008 or under any other law or privileges granted by the State Government. The exercise of these rights shall be subject to the conditions specified.
2. A copy of this Pass-Book shall be maintained as a register in the Division Office and shall be updated regularly.

* Strike off which is not applicable.

Government of Manipur
Forest Department

SCHEDULE- B

[See rule 17(5)]

Permit to exercise Rights or Privileges*
In Reserved Forests

Name of Forest Division:—

Name of Range & Beat:—

(Rights or Privilege holder's copy of permit)

[Right or Privilege to be exercised subject to Rule 17]

Name of the Right or Privilege holder:

ID No.:

Sl. No.	Compartment No. or Block	Type of forest produce allowed under this Permit	Quantity or Number	Season of collection	Date of collection
1	2	3	4		5

----- CUT HERE -----

(Rights or Privilege holder's copy of permit)

[Right or Privilege to be exercised subject to Rule 17]

Name of the Right or Privilege holder:

ID No.:

Sl. No.	Compartment No. or Block	Type of forest produce allowed under this Permit	Quantity or Number	Season of collection	Date of collection
1	2	3	4		5

Signature or Thumb impression
of the Right or privilege holder

Signature & Seal of issuing Forest officer
Designation:

* Strike off which is not applicable.

Government of Manipur
Forest Department

SCHEDULE- C
[See rule 17(8)]
REGISTER OF RIGHTS OR PRIVILEGES*
In Reserved Forests

Name of Forest Division:—

District:—

Name of Range/ Beat:—

Village:—

Village Panchayat/
Village Authority:—

Sl. No.	Right holder's ID Code	Name of Right holder along with name of father or spouse	Schedule Caste or Schedule tribes, other Traditional Forest Dwellers or others	Nature of Rights	Compartment No. & Block	Quantity annually permitted	Condition (if any)	Remarks
1	2	3	4	5	6	7	8	9

1. Separate registers shall be maintained for Rights as well as Privileges.
2. Updating of this statement shall be done at least once in a year.

* Strike off which is not applicable.

SCHEDULE- D
[See rule 37(5)(i)]

(To be issued based on verification report in Schedule-G)

Government of Manipur
Office of the Divisional Forest Officer
_____ Forest Division

Registration Number: (MN/ Abbreviation of Division Name/ Calendar Year/Serial No. same as Application No.)

Date of Registration:

Valid up to:

Renewal due on:

CERTIFICATE of REGISTRATION

(For Plantation of Timber species including Agar / Exempted Agro-forestry species/ Non-Timber Forest Produces (NTFPs) on Private land/farm land/Community Land/Non-forest areas)

This Certificate of Registration is issued in favour of Shri / Smt
_____ s/o/ d/o _____ of
_____ Village, under _____ Forest
Range in _____ Sub-Division of _____
District, over an area of land measuring _____ ha. located at _____ (Address
with Longitude and Latitude) _____ having plantation of _____ [Name(s) of
Species] _____.

This Certificate of Registration is valid up to _____, and is liable for
cancellation, at any point of time, in the event of non- compliance of the terms & conditions.

Place of issue:

Divisional Forest Officer
_____ Forest Division
(Office Seal)

Passport size photograph of
the applicant to whom
Certificate is issued with
signature and stamp of DFO
affixed partly on Photo and on
the Certificate

SCHEDULE- E
[See rule 37(5)(i)]

CERTIFICATE of ORIGIN

(Required for Private Timber, NTFP, Other Forest Produce & Minor Minerals)

S. No.	Particulars	Information to be Filled by Owner/Agent
1	Details of Owner/Authorized agent of forest produce	Name
		Address
		Mobile Number
		Email (if any)
2	Details of area from where forest produce harvested/mined out	District
		Forest Division
		Village
		Exact Location
		Area (in hectare)
		Longitude
3	Details of Registration/ Permit	Name of Registering/ Permit Issuing Authority
		Registration/ Permit No.
		Date of Issue
		Date of Validity
		Permitted Quantity for harvesting/extraction
4	Details of Forest Produce/ Minor Mineral in transit	Name of Forest Produce
		Total Quantity with Unit
		In case of Timber, No. of Logs/Planks
		In case of NTFP, No. of bags
5	Details of Destination	Name of Receiver
		Destination Address
		Mobile No. of Receiver
6	Details of Vehicle carrying produce	Type of Vehicle
		Registration Number
7	Any Remark	--

8. Declaration by the Owner: I hereby declare that the information given above by me is true to the best of my knowledge. In case, the information is found wrong, I shall be liable to be penalized under the laws.

Date:

Signature
(Name of Owner/Agent of Forest Produce)

9. Verification & Validation by the concerned DCF/DFO:

The information furnished above has been verified and found correct. This Certificate is valid up to ... (dd/mm/yyyy).....

Signature of DCF/DFO
(Name of DCF/DFO)
Official Stamp

SCHEDULE- F

[See rule 37(5)(i)]

**Application Form for Registration of Plantation of timber species including
Agar / Exempted Agro-forestry species/ Non-Timber Forest Produces (NTFPs)
on Private land/farm land/Community Land/Non-forest areas**

Sl. No. _____

To,

The Divisional Forest Officer,
_____ Forest Division

Passport size photograph of the applicant

Sir/Madam,

I have the honour to state that I have a plantation of timber species including **Agar / Exempted Agro-forestry species/ Non-Timber Forest Produces (NTFPs)** on my **Private land/farm land/Community Land/Non-forest areas** and would like to register with the Forest Department, Government of Manipur. The Details of plantation are as follows:

1. Name of Patta holder/land owner:
2. Land Status: Private Land/ Farm Land/
3. Father's Name:
4. Mobile Number of Applicant:
5. Email (if any):
6. Address:
7. Area in hectare:
8. Year of Plantation:
9. Species planted:
10. Source of funding for raising plantation:
11. Expected Harvesting Month/Year:
12. Whether Single Harvesting/ Multiple Harvesting from the same crop:
13. Patta/Jamabandi No./Dag Chittha/any other documents issued by Competent Authority
(certified copy to be enclosed).
14. Location of Plantation:
 - (a) Longitude:
 - (b) Latitude:
15. Forest Range:
16. Sub-Division& District:
17. Map of the plantation area (to be enclosed):
18. Photo of the Plantation (to be enclosed):

DECLARATION OF THE APPLICANT

I, Shri/Smt.s/o, d/o....., resident
of

.....village, do hereby declare that information furnished above are true to the best of my knowledge. I will abide by the terms & conditions stipulated by the Forest Department, Manipur issued from time to time.

Place: _____

Yours faithfully,

Date: _____

Signature of Applicant
(Name of the Applicant)

Important Notes for Applicants:

1. A sum of Rs. 500/- (Rupees five hundred) shall be charged towards Application fees to be paid at the time of submission of the application in the form of cash/ DD in favour of DFO: _____ Forest Division. The applicant shall obtain a receipt from the Division office, in case of cash payment.
2. Certificate of Origin will be issued to the Growers Registered with the Forest Department only and No Objection Certificate (NOC) will be issued by concerned DFO accordingly.
3. Registration Certificate will be issued for not more than 10 (ten) years in case of Agar/ Agro-forestry tree species and 5 (five) year in case of NTFPs at a time. If there is no harvesting up to 10 years or the species gives annual harvest particularly in case of NTFPs, the renewal of Registration will be done by the concerned DFO at a nominal fee of Rs. 200/- (Two hundred only) on a simple application from the Grower.
4. Renewal application shall be submitted by the grower 30 days before expiry of the Registration Certificate. Renewal Certificate will be issued in same FORMAT.
5. The Growers shall comply with the Terms & Conditions prescribed by the concerned DFO, if any.

Government of Manipur
Forest Department

SCHEDULE- G
[See rule 37(5)(i)]

INSPECTION REPORT

{to be submitted by the officer (not below the rank of Deputy Ranger) conducting site inspection of the plantation_____ in favour of Shri/Smt. _____ of _____ (address)}

1. Location of the Plantation:
(with Geo-coordinates & Elevation)
2. Patta/ Jamabandi No./Dag Chittha/ any other documents issued by a Competent Authority:
3. Forest Range:
4. Sub-Division & District:
5. Year of Plantation:
6. Details of the plantation (**in case of tree species**):

Sl. No.	Tree Species	Area of Plantation in hectare	Number of trees	Average girth (gbh) cm	Average height in metres.	Whether Mono-Culture/Mixed/ Agro-forestry	Expected Year of Harvesting

7. Details of the plantation (**in case of NTFP species**):

Sl. No.	Name of Species	Area (in Hectare)	Estimated Quantity/ Number of Plants in entire Area	Expected Month/Year of Start of Harvesting	Single Harvest Species (SHS) / Multiple Harvest species (MHS)	Estimated Quantity of Annual/One time Harvest with Unit

Declaration by Inspecting Authority

1. Certified that the plantation is taken up on the private land/farm land/Community land of and land ownership certificate issued by the competent authority (Revenue Department/ Village Authority) is duly verified and copy attached.
2. Digital Map of Plantation is attached.
3. Issue of Registration Certificate is Recommended/not recommended.

Date:

(Signature of the Inspecting Officer)

Name : _____

Designation: _____

Seal:

Government of Manipur
Forest Department

SCHEDULE- H

[See rule 42]

REGISTER FOR TRANSIT OF FOREST PRODUCE

Name of Forest Division:—

Name of Range/ Beat:—

Sl. No.	Consignee Name	Permit No.	Transit Pass No.	Name of Forest Produce	Origin of Forest Produce	Final Destination	Quantity with unit	Type of Vehicle with registration no.	Remarks (if any)
1	2	3	4	5	6	7	8	9	

SCHEDULE- I

[See rule 60]

**Application Form for Registration of Boats/ Motor Boats/ Steamers
For use on salvaging and collecting Drift/ Stranded Timber**

Sl. No. _____

To,

The Divisional Forest Officer,
_____ Forest Division
_____Passport size
photograph of the
applicant.

Sir/Madam,

I,....., declare that the undersigned haveboat(s)/ Motor Boats/ Steamers and would like to register with the Forest Department, Government of Manipur for salvaging and collecting drift/ stranded timber. The Details of boat(s)/ Motor Boats/ Steamers are as follows:

1. Name of owner:
2. Father's Name:
3. Mobile Number of Applicant:
4. Email (if any):
5. Address:
6. No. of Boat(s)/ Motor Boats/ Steamers:
7. Type of Boat(s)/ Motor Boats/ Steamers:
8. Size & Capacity of Boat(s)/ Motor Boats/ Steamers:
9. Registration & Date of Boat(s)/ Motor Boats/ Steamers (if any):
10. Details of Boatmen:
11. ID proof of Boatmen (to be enclosed):

DECLARATION OF THE APPLICANT

I, Shri/Smt.s/o, d/o....., resident of.....village, do hereby declare that information furnished above are true to the best of my knowledge. I will abide by the terms & conditions stipulated by the Forest Department, Manipur issued from time to time.

Place: _____

Yours faithfully,

Date: _____

Signature of Applicant
(Name of the Applicant)**Important Notes for Applicants:**

*A sum of Rs. 100/- (Rupees one hundred) shall be charged towards Application fees to be paid at the time of submission of the application in the form of cash/ DD in favour of DFO: _____ Forest Division. The applicant shall obtain a receipt from the Division office, in case of cash payment.

APPENDIX- I
[See rule 37(5)(iii)]

Exempted Agro-Forestry species originating from Private/Non-forest lands
(as per Government of Manipur notification no.57/27/2001-For &Envt. dated 08-11-2017)

Sl. No.	Botanical Name	Common Name
1.	<i>Parkia roxburghii</i>	Yongchak
2.	<i>Artocarpus integrifolia</i>	Theibong
3.	<i>Delonix regia</i>	Gulmohar
4.	<i>Eucalyptus spp</i>	Nasik
5.	<i>Grevellia robusta</i>	Koubila
6.	<i>Jacaranda mimosaeifolia</i>	Jacaranda
7.	<i>Litchi sinensis</i>	Litchu
8.	<i>Mangifera indica</i>	Heinou
9.	<i>Melia azadirach</i>	Neem (Seizrak)
10.	<i>Polyalthia spp</i>	Ashok
11.	<i>Poplar deltoids (Populus deltoides)</i>	Poplar
12.	<i>Tamarindus indica</i>	Mangge/ Imli
13.	<i>Zizyphus jujube</i>	Boroi
14.	<i>Leucaena leucocephala</i>	Chingong-lei
15.	<i>Celtis australis</i>	Heikreng
16.	<i>Syzygium cumini</i>	Jam
17.	<i>Psidium guajava</i>	Pungdon
18.	<i>Kigelia pinnata</i>	U- Khongdrum
19.	<i>Paulownia fortunei</i>	China Teak
20.	<i>Salix spp</i>	Indian willow
21.	<i>Anthocephalus cadamba</i>	Kadam
22.	<i>Acacia mangium</i>	Manum

APPENDIX- II
[See rule 38]
Forest Revenue Stations

A. List of Forest Range Offices

Sl. No.	Name of Forest Division	Sl. No.	Name of Range Office
1.	Central Forest Division	1.	Sadar West Range
		2.	Sadar East Range
		3.	Sawombung Range
		4.	Nongmaiching Range
2.	Thoubal Forest Division	5.	Thoubal Range
		6.	Kakching Range
3.	Bishnupur Forest Division	7.	Bishnupur Range
		8.	Moirang Range
4.	Kangpokpi Forest Division	9.	Kangpokpi Range
		10.	Motbung Range
		11.	Saikul Range
		12.	T Waichong Range
5.	Senapati Forest Division	13.	Karong Range
		14.	Mao Range
		15.	LiyaiKhunou Range
6.	Ukhrul Forest Division	16.	Ukhrul Range
		17.	Jessami Range
		18.	Chingai Range
7.	Kamjong Forest Division	19.	Kamjong Range
		20.	Phungyar Range
		21.	KasomKhullen Range
8.	Chandel Forest Division	22.	Chandel Range
		23.	Chakpikarong Range
		24.	Khengjoy Range
9.	Tengnoupal Forest Division	25.	Tengnoupal Range
		26.	Moreh Range
		27.	Machi Range
10.	Churachandpur Forest Division	28.	Churachandpur Range
		29.	Sagang Range
		30.	Singngat Range
		31.	Henglep Range
11.	Jiribam Forest Division	32.	Jiribam Range
		33.	Jirimukh Range
		34.	Choudhurikhal Range
12.	Tamenglong Forest Division	35.	Tamenglong Range
		36.	Tamei Range
		37.	Tousem Range

Sl. No.	Name of Forest Division	Sl. No.	Name of Range Office
13.	Noney Forest Division	38.	Noney Range
		39.	Khoupum Range
		40.	Nungba Range
14.	Pherzawl Forest Division	41.	Tipaimukh Range
		42.	Parbung Range
		43.	Thanlon Range

B. List of Forest Beat Offices

Sl. No.	Name of Range Office	Sl. No.	Name of Beat Office
1.	Sadar West Range	1.	Iroisemba Beat Office
		2.	Thongngak Beat office
		3.	Tarung beat office
		4.	Iamdeng Beat Office
		5.	Pheidinga Beat office
		6.	Yengoubung Beat Office
2.	Sadar East Range	7.	Koirengei Beat Office
		8.	Sekmai Beat Office
		9.	Heingang Beat Office
		10.	Mayang Imphal Beat Office
		11.	Hiyangthang Beat Office
3.	Sawombung Range	12.	Gwaltabi Beat Office
		13.	Napetpalli Beat Office
		14.	MoirangKampu Beat Office
4.	Nongmaiching Range	15.	Irilbung Beat Office
		16.	Pangei Beat Office
		17.	NangpokSanjenbam Beat Office
		18.	Ngariyan Beat Office
		19.	Sagolmang Beat Office
5.	Thoubal Range	20.	Shikhong Beat Office
		21.	Yairpok Beat Office
		22.	MayaiKeithel Beat Office
		23.	Heirok Beat Office
6.	Kakching Range	24.	Waikhong Beat Office
		25.	Pallel Beat Office
		26.	WangooLamkhai Beat Office
		27.	Panjao Beat Office
7.	Moirang Range	28.	Komkeirap Beat Office
		29.	Phoubakchao Beat Office
		30.	Nambol Beat Office
		31.	Sendra Beat Office
		32.	Ithai Beat Office

Sl. No.	Name of Range Office	Sl. No.	Name of Beat Office
8.	Bishnupur Range	33.	Bishnupur Beat Office
9.	Kangpopki Range	34.	Koubru Beat Office
10.	Motbung Range	35.	New KeithelManbi Beat Office
		36.	Kotlen Beat Office
		37.	Kanglatombi Beat Office
		38.	Leimakhong Beat Office
11.	Karong Range	39.	Maram Beat Office
		40.	Tadubi Beat Office
12.	Ukhrul Range	41.	Litan Beat Office
		42.	Hundung Beat Office
		43.	Gamnom Beat Rangew
		44.	Shangshak Beat Office
13.	Jessami Range	45.	Nungbi Beat Office
		46.	Jessami Beat Office
14.	Kamjong Range	47.	Gumnom Beat Office
		48.	Finch Corner Beat Office
15.	Chandel Range	49.	Komlathabi Beat Office
16.	Chakpikarong Range	50.	Yengenching Beat Office
17.	Tengnoupal Range	51.	Molnoi Beat Office
18.	Churachandpur Range	52.	Saikot Beat Office
		53.	Bungmual beat office
		54.	Mata Mualtam Beat Office
19.	Sagang Range	55.	Tuiningkhal Beat Office
		56.	Nganukon Beat Office
		57.	Dongiang Beat Office
20.	Singngat Range	58.	Muallum Beat Office
21.	Henglep Range	59.	S Kawtlian Beat Office
22.	Jiribam Range	60.	Gularthol Beat Office
		61.	Kunjabon Beat Office
23.	Jirimukh Range	62.	MakhaBasti Beat Office
24.	Choudhurikhal Range	63.	Borobekra Beat Office
		64.	Sibapurikhal Beat Office
25.	Noney Range	65.	Laimaton Beat office
		66.	Noney Beat
		67.	Tupul Beat Office
26.	Nungba Range	68.	Irang Beat office

APPENDIX- III

[Under Sections 72 and 76 of the Indian Forest Act, 1927 & Rule 70]

Powers of Forest Officers

I. Powers of Forest and other Officers under the Forest Act:

The following Forest Officers are empowered to exercise the powers under the provisions of the Act and rules made therein:

Sl. No.	Level of Forest Officers	Section of Indian Forest Act, 1927 (XIV of 1927)	Description of power
1.	Deputy Range Forest Officer, Forester, Head Forest Guard and Forest Guard.	56	Powers to take charge of forest produce which is the property of the Government of Manipur or confiscated by order of court.
		57	Power to accept charge of confiscated property when the offender is not known.
2.	Range Forest Officer, Deputy Range Forest Officer and Forester.	The above mentioned power and	Power to permit in writing the acts mentioned in Section 26 subject to such restrictions and conditions and to the payment of such royalty, fee or other charges as the PCCF & HoFF may fix.
		26(2)	Power to permit vehicles to use road in Reserved Forests subject to such restrictions and conditions and to the payment of such tolls or permit fees as the PCCF & HoFF may fix.
		34	Powers to Permit in writing the Act mentioned in Sections 32 and 33 subject to such restrictions and such conditions and to the payment of such royalty fee or other charges as the PCCF & HoFF may fix or may have been prescribed by the Government of Manipur.

				Power to permit vehicles use roads belonging to Forest Department in open Reserved Forests subject to such restrictions and conditions and to the payment of such tolls or permit fees as the PCCF & HoFF may fix.
			50	Power to receive payment on account of drift or other timber.
			61	Power to direct release of property seized under Section 52.
3.	Forest Officer in-charge of Range Offices	The above powers and	68	Power to accept compensation for Offences and to release property seized as liable to confiscation.
			83	Power to take possession of forest produce and to sell such produce by Auction for recovery of money due on his account.
			45(2)	Power to notify depots for reception of drift and other timber.
			46	Power to give notice of timber collected under Section 45.
			72 (1)	Power to enter upon and survey any land, to compel attendance of witnesses and production of documents, to issue search warrants and to record evidence.
4.	Forest Officers	The above powers and	25 26(c)	Power to stop ways and water courses in Reserved Forest. Power to regulate the kindling or carrying of fire in Reserved Forests.
5.	PCCF & HoFF	All the above powers.		

M.H. KHAN,
Additional Chief Secretary (For&Envt)
Government of Manipur.



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Lifestyle for
Environment

Annexure- II **केन्द्रीय प्रदूषण नियंत्रण बोर्ड**
56 **CENTRAL POLLUTION CONTROL BOARD**
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

No: CM-13011/69/2025-LAW-HO-CPCB-HO

July 14, 2025

To,

The Member Secretary,
Manipur Pollution Control Board
Near Imphal West D.C. Office Complex,
Lamphelpat, Imphal, Manipur- 795004

Subject: OA No. 314/2025 News Item titled " Satellite Data Shows Manipur lost 52000 Acres of Forest in 4 Years: Study " appearing in the NDTV dated 06.06.2025

Ref.: Hon'ble NGT (PB) order dated July 04, 2025 in above said matter.

Sir,

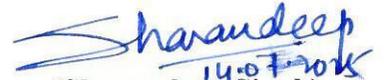
This is in reference to the Hon'ble NGT order (copy enclosed) in Suo Moto Original Application No. 314/2025, concerning the news item titled "*Satellite Data Shows Manipur Lost 52,000 Acres of Forest In 4 Years: Study*", which appeared on NDTV dated 06.06.2025.

The news item highlights the alarming rate of deforestation occurring in Manipur. According to the article, approximately 52,000 acres of forest cover have been lost between 2021 and 2025, primarily due to the rapid expansion of opium poppy cultivation, which has led to widespread forest clearing. Other major contributing factors include illegal logging, unsustainable fuelwood collection, and unregulated infrastructure development.

In view of the above, it is requested that the matter may kindly be examined at the appropriate level, and necessary action, as deemed fit, may please be taken. Furthermore, an Action Taken Report may kindly be provided to this office at the earliest.

Encl.: As above

Yours faithfully,


(Sharandeep Singh)
14.07.2025

Additional Director & Divisional Head-UPC-I

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in